

(a) whether Government have any proposal to restart delimitation process, following the recent census; and

(b) if so, steps taken in that direction?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) The Election Commission has recommended that articles 82 and 170 (3) of the Constitution may be amended so that while the total number of seats to various States in the House of the People and to the various State Legislative Assemblies may remain unaltered, the original position of fresh delimitation of Parliamentary and Assembly constituencies in each State and Union territory after every decennial Census is restored.

(b) Opinion of the Attorney General of India in the matter has been obtained and further action would be considered later.

#### Loan Amount Sanctioned by Rural Electrification Corporation

387 **SHRI CHITTA BASU:** Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that upto December, 1980 the total loan amount sanctioned by the Rural Electric Corporation (REC) was Rs 1315 crores;

(b) if so, the amount utilised till date and the shortfall;

(c) the reasons for the shortfall; and

(d) what specific efforts are being made for taking electricity to every village in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) Yes, Sir. The Rural Electrification Corporation has upto the end of December, 1980 sanctioned loan assistance amounting to Rs. 1315.28 crores for Rural Electrification Projects in the various States.

(b) The individual schemes sanctioned by the Corporation are phased for completion over a period upto five years and the loan in respect of each scheme is disbursed in instalments according to the phasing of the construction schedule. Against of the loan assistance of Rs. 1315.28 crores sanctioned upto the end of December, 1980, the actual disbursement amounted to Rs. 894.09 crores.

(c) The reasons for shortfall in drawal of loan instalments include non-completion of the requirements including furnishing of ground water certificates, organisational inadequacies of the State Electricity Boards and Sub-Optimal progress in execution of projects in some States.

(d) Of the total 5,75,936 villages in the country, 2,71,308 villages were electrified upto the end of March, 1981. The remaining 3,04,628 villages are expected to be electrified by 1994-95 as per the perspective plan prepared by the States. During the Sixth Plan period (1980-85), an outlay of Rs 1861 crores has been provided for rural electrification which includes Rs 1173 crores under REC programme for electrification of about one lakh villages.

#### Proposed Sites for New Fertilizer Plants

388. **SHRI V. S. VIJAYARAGHAVAN:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether any final decision has been taken about the sites where the proposed new fertilizer plants will be set up;

(b) whether there has been any delay in taking a final decision; and

(c) if so, the reasons thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS**